

further to amend the Code of Criminal Procedure, 1973.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted

SHRI. R. RAMASWAMY: I introduce the Bill.

15.54 hrs

CONSUMER PROTECTION (AMENDMENT) BILL *

(Amendment of Section 2. etc.)

[English]

PROF. RAM KAPSE (Thane): I beg to move for leave to introduce a Bill to amend the Consumer Protection Act, 1986.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Consumer Protection Act, 1986."

The motion was adopted

PROF. RAM KAPSE: I introduce the Bill.

15.55 hrs

CONSTITUTION AMENDMENT BILL *

(Amendment of Article 370)

[Translation]

KUMARI UMA BHARTI (Khajuraho): I

beg to move for leave to introduce a Bill further to amend the Constitution of India.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the constitution of India."

The motion was adopted

[Translation]

KUMARI UMA BHARTI: I introduce the Bill.

15.56 hrs

CONSTITUTION (AMENDMENT) BILL
(INSERTION OF NEW ARTICLE 19 A)

By *Shri Chitta Basu Contd*

[English]

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by *Shri Chitta Basu* on the 30th August, 1991, namely:-

"That the Bill further to amend the Constitution of India, be taken into consideration."

SHRI CHITTA BASU (Barasat): On the last occasion when I moved the motion for the consideration of the Bill standing against my name, I did not speak at length. I think today you shall give me an opportunity to explain the various aspects of the Bill.

Sir, the Bill seeks to incorporate the right to information as a fundamental right in the Constitution of our country. Naturally, hon. Members of the House expect to know the concept or the perception of the right to